

**Action Taken Report on the recommendations of Monitoring Committee during its visit to the pollution sources in district Kangra in compliance to Hon'ble NGT order in OA. No. 916/2018 in the matter of Sobha Singh vs State of Punjab & ors. and OA. No. 606/2018 in the matter of compliance of Solid Waste Management Rules, 2016**

Sr. No.	Name of the industrial unit	Observation & recommendations of the Monitoring Committee	Action Taken Report by the State Board
1.	M/s Premier Alkobeve Pvt. Ltd. Plot No. 1, Sansarpur Terrace, Industrial Area, Phase-3, District-Kangra (H.P).	<p><b>Observations:</b></p> <ul style="list-style-type: none"> <li><b>i.</b> After 7-8 feet deep excavation by JCB, an RCB pipeline of about 8 inch diameter was traced out through which the waste water except spent wash was being discharged by the industry into river swan.</li> <li><b>ii.</b> The weir of secondary clarifier was only 5 to 10% effective due to its uneven surface and was not being operated properly and efficiently.</li> <li><b>iii.</b> RO Plant was not in operation.</li> <li><b>iv.</b> The capacity of ETP installed is not adequate.</li> <li><b>v.</b> The industry did not produce any record of operation of ETP despite the requests made by the visiting officers.</li> <li><b>vi.</b> The unit disposes off the fuel ash along the bank of river Swan, which is not the scientific mode of disposal of fuel ash.</li> </ul>	<p><b>Compliance Report:</b></p> <ul style="list-style-type: none"> <li><b>i.</b> In compliance to the Committee directions, the said pipe outlet was plugged. In order to check any seepage or accidental leakage from plant, CCTV cameras on the boundary towards Swan Khad have been installed in compliance to SPCB directions. Further, the unit was asked to connect CCTV with HPSPCB server.</li> <li><b>ii.</b> The secondary clarifier is operational and is working properly.</li> <li><b>iii.</b> The RO plant is functional and is operated properly.</li> <li><b>iv.</b> As required an ETP of 215m<sup>3</sup>/day have been provided followed by Ultra filtration and RO.</li> <li><b>v.</b> The record regarding the operation of ETP is maintained by the unit, now, which is checked time and again during the inspection of the unit.</li> <li><b>vi.</b> The fly ash is being handed over to the authorized agency.</li> </ul>

		<p><b>vii.</b> Very poor housekeeping was noticed in the premises of the industry.</p> <p><b>viii.</b> As per sample analysis results, the values of COD, BOD and TSS in the effluent sample are higher than the permissible limits.</p> <p><b>Recommendations:</b></p> <p><b>i.</b> To impose the Environmental Compensation amounting to Rs. 50 Lakh upon the industry.</p> <p><b>ii.</b> To issue direction under the provisions of the Water Act, 1974 for its closure.</p> <p><b>iii.</b> The Consent granted to the industry under the provisions of Water Act, 1974 may be revoked.</p> <p><b>iv.</b> The industry shall upgrade its Effluent Treatment Plant to treat all the waste streams within 03 months.</p> <p><b>v.</b> The industry shall discharge its treated effluent onto land for plantation and it shall not discharge any effluent into river swan.</p> <p><b>vi.</b> The industry shall dispose-off its rice husk ash in an environmentally sound manner and it shall not dispose-off the same along the bank of river swan.</p> <p><b>vii.</b> The industry shall improve housekeeping within its premises.</p>	<p><b>vii.</b> Directions issued to improve the house keeping.</p> <p><b>viii.</b> The sample from the drain outlet towards the swan khad (which was got plugged) was collected and the results of the same were found above the prescribed standards regarding which necessary direction were already issued to the unit vide this office letter no. PCB/Premier Alcobev/RO(D/Sala)/19-3970-72, dated: 4/1/2020. Now the said pipe outlet has already been plugged, hence no flow. However, resampling is conducted and directions are also issued for imposing Environmental Compensation.</p>
2.	M/s Deepak Battery Storage, Industrial Area, Sansarpur Terrace, District-Kangra (H.P).	<p><b>Observations:</b></p> <p><b>i.</b> Waste water coming from the pipeline in the industry premises was observed and discharged into the natural drain through the Katcha khala of the agriculture field.</p>	<p><b>Compliance Report:</b></p> <p><b>i.</b> Unit has provided ETP of adequate capacity and the effluent after treatment is recirculated in the process. All the effluent drains have been rubber lined which ultimately lead to ETP for treatment. No water has been found discharged into nearby agriculture. However, directions are issued for inspection during odd hours to verify that unit is not by passing the effluent and also for installation of CCTV Cameras at the outlet of ETP.</p>

		<p><b>ii.</b> Stagnation of wastewater was observed in the agriculture field in a small stretch due to which the texture of the soil has been converted into sludge like properties.</p> <p><b>iii.</b> As per the sample analysis results of waste water, values of pH and Iron was observed higher than the prescribed limit.</p> <p><b>iv.</b> As per the sample analysis of Soil sample collected, values of Iron, T.Chrome and Lead were found higher than the prescribed limit.</p> <p><b>Directions/ recommendations:</b></p> <p><b>i.</b> To impose Environmental Compensation amounting to Rs. 10 Lakh upon the industry.</p> <p><b>ii.</b> To revoke the Consent to operate of the industry under the provisions of Water Act, 1974.</p>	<p><b>ii.</b> Re-sampling of ETP is conducted and directions also issued for improvement in ETP.</p> <p><b>iii.</b> pH and Iron have been found in the samples of water collected from the nalla near Nanga Baba Temple Sansarpur Terrace, beyond limits, for discharge of effluent. The nalla is situated behind the Industrial area and flows through the agriculture land . No direct industrial discharge has been observed into this nalla during the frequent inspections. However, battery charging units in the industrial area have been running for last about four-five years, and at present have provided their treatment facilities in their own units. Earlier, from these units seepage of water in the nearby area /nalla could be there and there was an accidental leakage of Sulphuric Acid from one battery charging unit in the name and style of M/S Crown Polymers in June, 2019 and July, 2019. Immediately remedial actions were taken by SPCB and production was stopped by getting the power disconnected in addition Environment compensation of Rs.4,12,500/ ( Rupees four lac twelve thousand and five hundred only) was imposed.</p> <p><b>iv.</b> Directions were issued to impose Environmental Compensation for previous non-compliance.</p>
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<b>3.</b>	<b>M/s Jassal Paper Mill,</b> Industrial Area, Sansarpur Terrace, District-Kangra (H.P).	<p><b>Observations:</b></p> <p><b>i.</b> Big Heap of rice husk ash was found on one side of the industry towards the natural drain, which may flow into the natural drainage system.</p> <p><b>Directions/ recommendations:</b></p> <p><b>i.</b> To dispose of rice husk ash in an environmentally sound manner so that it may not cause any public nuisance and ash particles may not blow into the air.</p> <p><b>ii.</b> To construct brick boundary wall of the adequate height within 03 months towards the natural drain so that any rice husk ash or any effluent may not enter into the natural drain.</p>	<p><b>Compliance Report:</b></p> <p><b>i.</b> The heap of ash has been found removed and sent to the approved facility of M/S Rana Enterprises and boundary wall provided. In order to avoid further flow of ash found dumped on the steep slope behind factory, same has been covered with soil and unit has been advised to restore this by means of planting local species of plants, bushes etc. Direction were already issued for construction of Brick Wall as suggested by the Executive Committee.</p>
<b>4.</b>	<b>M/s Enrico Pharmaceuticals</b> 58-Industrial Area, Phase-3, Sansarpur Terrace District-Kangra (H.P).	<p><b>Observations:</b></p> <p><b>i.</b> A significant quantity of expired/ non-expired drugs were seen burnt and some unburnt and some unburnt drugs were seen lying there which was found manufactured by the industry.</p> <p><b>ii.</b> Burnt and unburnt bio-medical waste was found lying in the bed of river swan and violating the Bio-medical Waste</p>	<p><b>Compliance Report:</b></p> <p>➤ In plot No.58 Industrial Area Phase-iii Sansar Pur Terrace Distt. Kangra (HP), M/S Globus Care Pharma license NO. Form -25 : NNZ/10-53 and Form 28:BNZ/10-54 dated 4-03-2010 has been granted consent for self-manufacture and marketing of medicines. M/S CMG has a loan license No. Form 25-A : L-NNZ/10-64 and Form 28A :L-BNZ/10-65 dated 25-05-2010 for drug manufacturing in M/S Globus Care Pharma Similarly, M/s Enrico</p>

		<p>Management Rules, intentionally &amp; deliberately.</p> <p><b>Recommendations:</b></p> <p><b>i.</b> To initiate action against the industry for gross violation of the provisions of Bio-medical Waste Management Rules, 2016 framed under Environment (Protection), Act, 1986</p>	<p>Pharmaceuticals has a loan license NO ( Form25-A0.L-NNZ/2017/114 dated 19-01-2017 and license NO. (Form 28-A) L-BNZ/2017/115dated 19-01-2017; to manufacture and market by Enrico, facility for manufacturing is of Globus. The unit M/S Globus Care Pharma in plot No.58 is parent licensee, and consent has also been granted by PCB to M/S Globus Care Pharma, therefore, responsibility of applicability of Rules and regulations and their implementation also lies with parent unit(NO INFORMATION ABOUT LOAN LICNSEE WAS EVER CONVEYED TO PCB). Therefore, M/S Globus Care Pharma is responsible for their negligence in the management of expired medicines, which were found along the Swan Khad.</p>
5.	<p><b>M/s CMG Bio-tech Pvt. Ltd.</b> 58-Industrial Area, Phase-3, Sansarpur Terrace District-Kangra (H.P).</p>	<p><b>Observations:</b></p> <p><b>i.</b> A significant quantity of expired/ non-expired drugs were seen burnt and some unburnt and some unburnt drugs were seen lying there which was found manufactured by the industry.</p> <p><b>ii.</b> Burnt and unburnt bio-medical waste was found lying in the bed of river swan and violating the Bio-medical Waste Management Rules, intentionally &amp; deliberately.</p> <p><b>Recommendations:</b></p> <p><b>i.</b> To initiate action against the industry for gross violation of the provisions of Bio-medical Waste Management Rules, 2016 framed under Environment (Protection), Act, 1986.</p>	<p>➤ Directions were issued to impose the Environmental Compensation for non-compliance.</p>
6.	<p><b>Department of Industries (HP) and</b></p>	<p><b>Observations:</b></p> <p><b>i.</b> A sample of waste water from the outfall of the sewerage system of Sansarpur Terrace Industrial Area through which the</p>	<p><b>Compliance Report:</b></p> <p>In the industrial Area there are 6 septic tanks to take care of the sewage. Out of these tanks one septic tank has been damaged and the sewage of this septic tank has been diverted</p>

<p><b>H.P. State Industrial Development Corporation Limited (HPSIDC), Kangra</b></p>	<p>wastewater was being discharge into river swan was collected by the officers of the PPCB and HPSPCB in the presence of Monitoring Committee and the sample was sent to laboratory for analysis. The analysis results of the sample collected indicates that the values of pH, TDS, COD, BOD, TSS, Iron, Zinc, Total Chrome, Total Coliform and Faecal Coliform were observed higher than the prescribed limit.</p> <p><b>ii.</b> The values of the parameters further indicate that through sewerage system of HPSIDC, sewage of industrial area Sansarpur Terrace is being discharged into Swan River and thus contaminating its water quality and subsequently affecting the aquatic life of river Beas.</p> <p><b>Recommendations:</b></p> <p><b>i.</b> To take legal action against the responsible officers of HPSIDC under the provisions of the Water Act, 1974 for discharging untreated wastewater of Sansarpur Terrace Industrial Area into River Swan.</p> <p><b>ii.</b> To impose Environmental Compensation of Rs. 25 Lakh on the Department of HPSIDC for not providing adequate treatment facility to treat the domestic wastewater before its discharge.</p>	<p>to another septic tank. This tank was unable to cater the load of sewage from other tank and hence was overflowing whose sample was collected by the team.</p> <p>Member Secretary Industrial Area Sansarpur Terrace informed that, for new septic tank tender has been called by the constructing agency SIDC and soon work will be started and the Industry Deptt. is in the process of installing Sewage Treatment Plant ( STP)for Industrial Area Sansarpur Terrace through SIDC. The matter regarding preparation of estimate has been taken up with Irrigation and Public Health Department. When STP will be functional whole sewage of the Industrial area shall be treated in the STP.</p>
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